CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 102/TL/2022

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act,

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Karur Transmission

Limited.

Petitioner : Karur Transmission Limited (KTL)

Respondents : JSW Renew Energy Limited and 2 Ors.

Petition No. 103/AT/2022

Subject : Application under Section 63 of the Electricity Act, 2003 for

> adoption of Transmission Charges with respect to the Transmission System being established by Karur Transmission

Limited.

Petitioner : Karur Transmission Limited (KTL)

Respondents : JSW Renew Energy Limited and 2 Ors.

Date of Hearing : 28.4.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Parties Present : Shri Bhavesh Kundalia, KTL

> Shri Afaq Pothiawala, KTL Shri Naresh Desai, KTL

Shri Siddharth Sharma, CTUIL Shri Ranjeet Singh Rajput, CTUIL

Shri Anil Kr. Meena, CTUIL Shri Sanjay Nail, PFCCL Shri Manish Agrawal, PFCCL Ms. Nirmala Meena, PFCCL Shri Kunal Kumar, PFCCL

Record of Proceedings

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to establish transmission system for 'Evacuation of Power from RE Sources in Karur/Tiruppur Wind Energy Zones (Tamil Nadu) (1000 MW) Under Phase-I' (In short, 'the Project') and for adoption of transmission charges discovered pursuant to the tariff based competitive bid process in respect of the Project. The representative of the Petitioner submitted that pursuant to the bid process conducted by Bid Process Coordinator ('BPC'), PFC Consulting Limited, Adani Transmission Limited was declared as the successful bidder. He further added that the Petitioner has complied with all the requirements and accordingly, the Commission may consider to grant of transmission licence and adoption of transmission charges in respect of the Project.

- In response to the specific query of the Commission regarding Schedule Commercial Operation Date ('SCOD') of the Project, the representative of the Petitioner submitted that the SCOD of the Project is 18 months from the effective date, which works out to July, 2023 and that the Petitioner is likely to achieve the commercial operation of the Project by the SCOD.
- 4. In response to another query of the Commission to CTUIL regarding the Long-Term Access ('LTA') granted to Karur Pooling Station, the representative of CTUIL submitted that as on date 2 Nos. of applications amounting to 420 MW have been granted the LTA at Karur Pooling Station.
- 5. After hearing the representatives of the Petitioner, the Commission ordered as under:
 - (a) Admit.
 - (b) The Respondents to file their reply, if any, by 9.5.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 16.5.2022.
 - (c) Parties to comply with the above direction within the specified timeline and no extension of time shall be granted.
- 6. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)